

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

CP No. 51/241/HDB/2022
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. Kura Veerender Reddy

...Petitioner

AND

Saboo Cars Pvt Ltd & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr G Bhupesh, for Respondent No.2 present

Learned Counsel Mr G Kalyan Chakravarthy, for Respondent Nos 4,6,8 and 9.

Learned Counsel Mr Amir Bavani, for Respondent Nos 3 and 7

Learned counsel for the petitioner present physically

Company petitioner reports not ready, matter adjourned to 09.05.2024 on condition that if the company petitioner fails to get ready on the next hearing date opportunity stands forfeited and respondents will have to make their submissions on that day. Matter adjourned to 09.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)